



**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "B", LUCKNOW**

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT  
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.164/LKW/2018  
Assessment Year: N.A.

Shri Gahoi Vaish Panchayat Govind Ji Ka Mandir Khataryana, Jhansi	v.	CIT (Exemption) Lucknow
TAN/PAN:		
(Appellant)		(Respondent)

Appellant by:	Application dated 21/8/2019 of Shri Swaran Singh, C.A.		
Respondent by:	Shri S. K. Mandhuk, CIT (DR)		
Date of hearing:	22	01	2020
Date of pronouncement:	22	01	2020

**ORDER**

**PER A. D. JAIN, V.P.:**

This is assessee's appeal against the order of the Id. C.I.T.(Exemption), Lucknow, dated 19/1/2018, passed under section 12AA(1)(b)(ii) of the Income Tax Act, 1961, rejecting the application for grant of registration under section 12AA of the Act.

2. The assessee has, through its Counsel, moved an application dated 21/8/2019 for withdrawal of the appeal in view of grant of registration under section 12AA of the Act by the CIT (Exemption), Lucknow, vide order dated 26/7/2019. The Id. D.R. has no objection to such request. In the light of the request of the the assessee, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 22/01/2020.

Sd/-  
[T. S. KAPOOR]  
ACCOUNTANT MEMBER

Sd/-  
[A. D. JAIN]  
VICE PRESIDENT

DATED:22/01/2020  
JJ:2201

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar